

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
JABALPUR

Original Application No.200/00027/2019

Jabalpur, this Friday, the 25th day of January, 2019

**HON'BLE SHRI NAVIN TANDON, ADMINISTRATIVE MEMBER
HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER**

Uma Shankar Ivane
S/o Hulasee Ram
Aged about 23 years,
R/o Gram Silapani
Post Dhuma,
Tehsil Lakhnadon
District Seoni M.P. 480808 8719002820 **-Applicant**

(By Advocate –**Shri Om Namdeo**)

V e r s u s

1. Union of India,
Through the Secretary
Ministry of Communication and Information Technology
Department of Post
Dak Bhawan Sansad Marg
New Delhi 110001

2. Director, Department of Post
Madhya Pradesh Circle Bhopal 462001

3. Chief Post Master General
Madhya Pradesh Circle
Bhopal Madhya Pradesh 462012

4. Mr. Ashish Sahu
S/o not known through
Chief Post Master General
Madhya Pradesh Circle,
Bhopal 462001

Respondents

(By Advocate –**Shri S.P. Singh**)

O R D E R (Oral)
By Navin Tandon, AM:-

The applicant has applied against the notification for the post of Gramin Dak Sevak in Madhya Pradesh Circle, which was issued on 17.01.2018 (Annexure A/1).

2. Learned counsel for the applicant submits that the post at Serial No.613 of the notification reserved for ST candidate. However, when the result for the said post was declared on 07.12.2018 (Annexure A/8), it is seen that respondent No.4 has been selected against the said post, who as per the applicant is an OBC candidate.

3. The applicant is a ST candidate, who has not been selected.

4. Learned counsel for the applicant further submits that the applicant would be satisfied if permission is granted to the applicant for filing detailed representation to the competent authority of the respondents who may be directed to consider and decide the said representation in a time bound fashion, with a reasoned and speaking order.

5. Shri S.P. Singh, learned Senior Central Govt. Standing counsel appears on behalf of the respondents on receipt of advance copy of O.A. and submits that he has no objection if this Original Application is disposed of in above terms.

6. Accordingly, this Original Application is disposed of at admission stage itself, without going into the merits of the case, by permitting the applicant to submit a detailed representation to the competent authority of the respondents within one week from today. The competent authority of the respondents shall consider and decide the applicant's representation, with a reasoned and speaking order, within a period of 60 days from the date of receipt of such representation. The decision so taken shall be communicated to the applicant.

(Ramesh Singh Thakur)
Judicial Member

(Navin Tandon)
Administrative Member

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